

(29)


NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

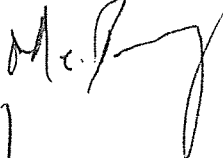
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 11/10/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/1003/IB/2018  
NAME OF THE PETITIONER(S) : K.RAMESH & 39 OTHERS  
NAME OF THE RESPONDENTS : TEBMA SHIPYARDS LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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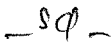
1.	JERIN ASHER SOJAN	PETITIONER	
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2.	Ramamony Myyappan	Counsel for Respondent	
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**ORDER**

Counsels for both the parties are present. It has been submitted by the Counsel for the Corporate Debtor that the CIR Process has already been initiated against the Corporate Debtor in CP/738/2018. Therefore, the Applicant is directed to file a claim before the IRP, expeditious. Accordingly, the Application stands **disposed of.**

MS

  
(CH.MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)